

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.6173/1999
(From the judgement and order dated 22/12/1998 in CWP 8150/98
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB

Petitioner (s)

VERSUS

V.K. KHANNA & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for clarification)
With

SLP(C)No.6237/1999

Date : 2.11.2000 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M. JAGANNADHA RAO
HON'BLE MR. JUSTICE U.C.BANERJEE

For Petitioner (s) Mr.Harish N.Salve,Solicitor General of India
For State of Punjab Mr.P.P.Rao,Sr.adv
in SLP(C) 6173/99 Mr.Krishan Venugopal,adv
Ms.Jayshree Anand, Addl. Advocate General,
Punjab

Mr.Rajiv Dutta,adv
Mr.Kapil Sharma,adv
Mr.Uday Kumar,adv

In SLP(C) 6237/99 Mr. Rajinder Sachhar,Sr.adv
For State of Punjab Mr.Kapil Sharma,adv
Mr.Rajiv Dutta,adv

For Respondent (s) Mr.Gopal Subramaniam,Sr.adv
No.1 Mr.D.S.Nehra,Sr.adv
Mr. K.R. Sasiprabhu,Adv.
Mr.Manish Garg,adv
Mr.Dhirendra Negi,adv
Mr.S.Awasthi,adv
Mr.D.S.Negi,adv

No.3 Mr.P.P.Rao,Sr.adv
Mr.S.R.Setia,adv
Mr.Krishan Venugopal,adv

No.4 Mr.Mohinder Jeet Singh Sethi,Sr.adv
Mr.Yakesh Anand,adv
Mr.Sanjeev Anand,adv

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Mr.P.P.Rao,Sr.adv

(For C.B.I.)

Ms.RekhaPandey,adv
Mr.B.K.Prasad,adv
Ms. Sushma Suri,Adv.
Mr. Sanjeev Anand,Adv.

UPON hearing counsel the Court made the following

O R D E R

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Mr. P.P.Rao, learned Senior Counsel for appellant started his arguments at 3.p.m. and continued upto 3.15.p.m. Thereafter Mr.Gopal Subramanium, learned Senior Counsel for respondent No.1 commenced his arguments and concluded at 3.30.p.m. Again Mr.P.P.Rao, learned Senior counsel addressed the Court till 4.p.m. Hearing concluded. The Court reserved its verdict.

Parties are permitted to file written submissions, if any, by tomorrow.

(T.K.Viswanadhan)
Court Master

(S.Malkani)
Court Master